

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
RAJYA SABHA
QUESTION NO 06.12.2010
ANSWERED ON
GRAM NYAYALAYAS .

2859

Dr. Gyan Prakash Pilania

Will the Minister of COALLAW & JUSTICE be pleased to state :-

- (a) the number of Gram Nyayalayas set up by Government, State-wise;
- (b) what was the road map when this scheme was launched;
- (c) how far they have fulfilled their envisaged role; and
- (d) whether Government is considering to increase the number of these Nayaylayas?

ANSWER

MINISTER OF LAW & JUSTICE

(Dr. M. VEERAPPA MOILY)

(a): Statement indicating the number of Gram Nyayalayas set up so far. State-wise, is Annexed.

(b) and (c): The Gram Nyayalayas Act, 2008 has been enacted to provide for the establishment of Gram Nyayalayas at the grass-root level for the purpose of providing access to justice to the citizens at their door steps and to ensure that opportunities for securing justice are not denied to any citizen. The Act has come into force on 2nd October, 2009 and enables the State Governments to establish Gram Nyayalayas at Intermediate Panchayat levels as per Section 3(1) of the Gram Nyayalayas Act, 2008. Around 5067 Gram Nyayalayas are expected to be established across the country once the Act is fully implemented. As per Section 3(1) of the Gram Nyayalayas Act 2008, it is for the State Governments, after consultation with their respective High Court, to establish Gram Nyayalayas in the State. To facilitate the States to set up Gram Nyayalayas, the Government provides assistance to the States towards

(i) establishing the Gram Nyayalayas @ ₹ 18.00 lakhs per Gram Nyayalaya and

(ii) meeting recurring costs involved in operating these Gram Nyayalayas @ ₹ 3.20 lakhs per annum per Gram Nyayalaya for the first three years.

(d): No such proposal is under consideration of the Government.